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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5569/2021

COURT ON ITS OWN MOTION

..... Petitioner

Through: Mr. Rajat Aneja, Amicus Curiae with
Ms. Rajula, Advocate

versus

NORTH DELHI MUNICIPAL CORPORATION AND ORS.

..... Respondent

Through: Mr. Satyakam, Additional Standing
Counsel with Ms. Pallavi Singh,
Advs.

Ms. Rashmi Chopra with Mr. Puneet
Rathi and Ms. Vatsala Chaturvedi,
Advs. for DDA.

Ms. Sakshi Popli, Additional Standing
Counsel for NDMC.

Mr. Tarveen Singh Nanda, Mr. Ankur
Mishra, Advs. for DCB.

Mr. Divya Prakash Pande, Adv.

Dr. Raja Singh, Visiting Faculty,
School of Planning and Architecture,
New Delhi

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

14.03.2023

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On 07.10.2022, this Court had directed the Respondents to inform this Court about the list of persons who can be appointed as Nodal Officers. It has been stated at Bar that the list has been submitted to the learned Amicus. Learned Counsel for the GNCTD submits that the Nodal Officers have been appointed. Let the complete list of persons who can be appointed as Nodal



Officers be brought on record.

On the same date, this Court had directed the Government to examine the proposal of imposition of Spot fines to the tune of Rs.50,000/-. Learned Counsel for the GNCTD submits that the Government is in the process of amending the MCD Act in respect of fines and other amendments to curb the vector borne diseases. He prays for listing of the matter after 6 weeks.

Accordingly, list on 19.07.2023.

CM APPL. 25584/2022

Learned Counsel for the DDA has stated before this Court that the building bye laws do contain the relevant provisions in respect of netting (wire mesh) and she prays for 4 weeks' time to file an additional affidavit. She has also ensured this Court that in case the bye laws do not contain such provisions, such provisions shall be included in the bye laws keeping in view the minutes of the meeting dated 29.04.2022.

Learned Amicus has also informed this Court that the action taken report has been filed specially in respect of the order dated 20.05.2022 by the local bodies, however, the same is not on record. Let the same be placed on record and the learned Amicus Curiae shall also be free to give suggestions based upon the action taken report.

List on 19.07.2023.

SATISH CHANDRA SHARMA, CJ

SUBRAMONIUM PRASAD, J

MARCH 14, 2023/N.Khanna